

[Shri T. B. Vittal Rao]

Affairs has said that about a dozen Bills have to be taken up next week. Can we complete them next week?

Shri Satyanarayan Sinha: The Business Advisory Committee is meeting today for the allotment of time. We will decide there. According to priority, whichever Bills we are not in a position to put through next week will naturally be dropped.

Shri T. B. Vittal Rao: May I request the hon. Minister to put the Iron Ore Mines Labour Welfare Cess Bill on top priority.

Mr. Speaker: He can raise it there in the committee. In future I propose to issue a statement of order of priorities, a statement in two parts, for the benefit of hon. Members, one part relating to questions and papers laid on the Table and other such auxiliary matters and another with respect to Bills, giving their priority for a whole week. As soon as the hon. Minister of Parliamentary Affairs places the work for the week before the House the priorities will be decided, along with the fixation of time in the Business Advisory Committee—with his assistance. Thus, the hon. Members may, a week in advance, be prepared with a particular subject when it comes up. In exceptional cases the priorities may be re-adjusted.

Shri Satyanarayan Sinha: So far as priority of Bills is concerned we can give it for a week; but we may not be able to discuss it in the Business Advisory Committee. I will assist you, Sir, in fixing the priorities but not in the Business Advisory Committee.

Shri T. B. Vittal Rao: The hon. Minister does not plan the business properly. Originally the Session was to end by the 15th December; then he advanced it by a week for, he said, there was no work. Now he brings forward a lot of Bills. We should

plan our work properly. I am very sorry to say this.

Mr. Speaker: It does not matter; we will finish whatever work is possible.

Shri Satyanarayan Sinha: It is true there are a number of Bills. Let us know how much time they will take. I hope hon. Members will have patience. Hon. Members know that most of the Bills for which 4 hours have been allotted have been finished in 4 minutes. (*Interruption*).

Mr. Speaker: There is no need for recrimination at this time. Hon. Members need not get agitated over this matter. It is for Government to get through the Bill which they want to be passed. We shall finish whatever work we can by the 8th. Nobody will be asked to sit beyond the 8th.

12.28 hrs.

STATE FINANCIAL CORPORATIONS (AMENDMENT)* BILL

The Deputy Minister of Finance* (Shri B. R. Bhagat): Sir, on behalf of Shri Morarji Desai, I beg to move for leave to introduce a Bill further to amend the State Financial Corporations Act, 1951.

Shri Tangamani: A few Bills are being introduced now. I would like to have an explanation from the hon. Minister whether it is necessary that this Bill should be passed in this Session. If so, what are the reasons?

Mr. Speaker: I am not going to ask him that. The hon. Member can ask that he should be given reasonable time for considering this. Of course, when the consideration motion comes I will give him reasonable time.

Shri Rajendra Singh (Chapra): The question is this. Now the Bill is introduced. He may not remain Finance Minister in the next Parliament.

Mr. Speaker: Nobody can be sure of himself. Why talk of the Finance Minister?

The question is:

"That leave be granted to introduce a Bill further to amend the State Financial Corporations Act, 1951."

The motion was adopted.

Shri B. R. Bhagat: Sir, I introduce the Bill.

12-30 hrs.

DOCK WORKERS (REGULATION OF EMPLOYMENT) AMENDMENT BILL*

The Deputy Minister of Labour (Shri Abid Ali): Sir, I beg to move for leave to introduce a Bill further to amend the Dock Workers (Regulation of Employment) Act, 1948.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Dock Workers (Regulation of Employment) Act, 1948."

The motion was adopted.

Shri Abid Ali: Sir, I introduce the Bill.

**DELHI UNIVERSITY
(AMENDMENT) BILL***

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon): Sir, on behalf of Dr. K. L. Shrimali, I beg to move for leave to introduce a Bill further to amend the Delhi University Act, 1922.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Delhi University Act, 1922."

The motion was adopted.

Shrimati Lakshmi Menon: Sir, I introduce the Bill.

12.31 hrs.

DEMANDS FOR SUPPLEMENTARY GRANTS (RAILWAYS), 1961-62—Contd.

Mr. Speaker: The House will now take up further discussion and voting on the supplementary demands for grants in respect of the Budget (Railways) for 1961-62. Shri Tekur Subramanyam is in possession of the House. Thereafter the hon. Railway Minister will reply.

Shri T. Subramanyam (Bellary): Mr. Speaker, under supplementary demand No. 2, they have asked for some miscellaneous expenditure and the survey of some railways is proposed to be undertaken during the current year. The note here says:

"... these surveys are proposed to be undertaken during the current year, in view of the further picture of the Railways' works programme in the Third Plan which has emerged since the Budget."

12-32 hrs.

[Mr. Deputy-Speaker in the Chair]

In the Southern Railway, there is the survey for doubling by B.G. line between Guntakal and Hospet. This has been necessitated by the need to transport iron ore from Bellary district to the ports in the east and west coast. Bellary has got the richest

†Introduced with the recommendation of the President.

*Published in the Gazette of India Extraordinary Part II—Section 2 dated 2-12-61.